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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. NO.1297/94

New Delhi this the 9th August 1994

Hon'ble Shri J.P. Sharma, Member (J)

Shri N.P. Singh,
Junior Engineer (Civil),
CPWD 'Y' Shape Building,
I.P. Estate, New Delhi.

.... Applicant

(Shri A. Kalia, Counsel)

Vs.

1. Union of India
Through
The Superintending Engineer
Coordination Circle (Civil)
CPWD 'Y' Shape Building,
IP Estate, New Delhi.

2. The Superintending Engineer,
PWD Circle 4 (DA) 12th Floor,
MSO Building, I.P. Estate,
New Delhi.

.... Respondents

(Shri Madhav Panikar, Counsel)

O R D E R

Hon'ble Shri J.P. Sharma, Member (J)

The applicant in his application challenged the order of transfer dated 24.8.93 and 15.6.94 with a direction to the respondents to allow him to continue as Junior Engineer (Civil), PWD Circle 4 (DA). The respondents on reply contested the application opposing the grant of relief prayed for and annexing an undertaking by the applicant under his signature dated 28.7.94 that he undertakes to withdraw OA No.1297/94 provided his admissible dues are paid. Shri Madhav Panikar appearing for the respondents gave a statement at the bar that the admissible dues to the applicant has been paid. Shri A. Kalia for the applicant that the salary for the month of July 1994 has not been paid. The counsel for the

applicant undertakes to convey the respondent that the salary for that period to be paid within a week. The application is therefore dismissed as infructuous - dismissed.

(J.P. SHARMA)
(J.P. SHARMA)
Member (J)